

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No.19/2020 - Customs (N.T.)

New Delhi, dated the 4th March, 2020
14 Phalguna 1941 (SAKA)

In exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby make the following amendments in the Notification of the Central Board of Indirect Taxes and Customs No.15/2020-CUSTOMS (N.T.), dated 20th February, 2020 with effect from 5th March, 2020, namely: -

In the SCHEDULE-I of the said Notification, for serial No.5, 6, and 16 and the entries relating thereto and in the SCHEDULE-II for serial No. 1 and the entries relating thereto, the following shall be substituted, namely: -

SCHEDULE-I

Sl.No.	Foreign Currency	Rate of exchange of one unit of foreign currency equivalent to Indian rupees	
(1)	(2)	(3)	
		(a)	(b)
		(For Imported Goods)	(For Exported Goods)
5.	Danish Kroner	11.10	10.70
6.	Euro	83.05	80.05
16.	Swedish Kroner	7.85	7.60

SCHEDULE-II

Sl.No.	Foreign Currency	Rate of exchange of 100 units of foreign currency equivalent to Indian rupees	
(1)	(2)	(3)	
		(a)	(b)
		(For Imported Goods)	(For Exported Goods)
1.	Japanese Yen	69.30	66.75

[F.No.468/01/2020-Cus.V]

(Prmod Kumar)
Director
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